[Shri Eduardo Falciro]

Bills such as mine which are so important.

MR. CHAIRMAN: I may inform the hon. Member that this matter does not relate to the report which is now before the House for adoption. However, the Government has already been requested to obtain the orders of the President regarding the requisite recommendation for introduction and consideration of the Bill mentioned by the hon. Member. I would request the Minister of Home Affairs to please look into the matter.

Now, the question is:

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th February, 1979.';
15th December, 1978:—

The motion was adopted.

RESOLUTION RE: REMUNERATIVE PRICES TO THE GROWERS OF COMMERCIAL CROPS—*Contd.*

MR. CHAIRMAN: The House will now take up further consideration of the following Resolution moved by Shrimati Ahilya P. Rangnekar on the 15th December, 1978:—

"This House expresses its deep concern over the fall and continuous downward trend of the prices of commercial crops *viz.*, jute, sugarcane, tobacco, cotton, etc., and resolves that immediate steps be taken to guarantee fair prices to the growers and also a high powered Committee consisting of the Members of Parliament be forthwith constituted to go into the causes of lower rates of prices of the commercial crops and suggest measures for ensuring remunerative prices to the growers."

Shri Yuvraj to continue his speech.... He is not present.

The Minister.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Government is aware that prices of a number of agricultural commodities have marked a decline last year. However, there is no continuous downward trend for all the commodities mentioned by the hon. Member.

At the outset, I must say that we had a significant rise in production in 1977-78 and the crop outlook for commercial crops for the current crop year is also quite good. For a number of commodities, scarcity and short supplies have given way to abundant availability. This has caused a fall in the prices of certain commodities.

I will make a brief mention of the price situation of commodities stated in the Resolution, and the measures which Government has taken to stabilize prices.

Regarding jute, the average annual index of jute prices which was 130.0 in 1976-77 had risen to 151.8 in 1977-78. It means that in 1977-78, the prices had gone up. In the current year, with the arrival of the new crop, the jute price index came down steadily to 135.9 in September 1978 but moved up thereafter to 145.1 in November 1978. In the last 3 months it has again come down to the level of 138.0 on 3rd February 1979. It may, however, be mentioned that in order to stem any sharp fall in the prices of jute, Government took measures right from the beginning of the marketing season. The Jute Commissioner withdrew the ceiling on the holding of raw jute stock by mills. It means they could have more stocks. The Jute Corporation of India was asked by Government to gear up its machinery and to open purchase centres in remote areas also. The Corporation has procured about 787,467 bales of raw jute during this season till 10th February, 1979 as compared to only 68,000 bales purchased in 1977-78, for

the full year. This marketing support is expected to have helped the price situation. The decline that has taken place since January seems to be partly attributable to the prolonged strike in the jute mills from the first week of January to 3rd week of February 1979. We may hope that with the re-opening of jute mills, there should be improvement in the situation, regarding raw jute.

So far as sugar cane is concerned, the Central Government has fixed a statutory minimum price of Rs. 10/- per quintal of cane for a recovery of 8.5 per cent with suitable premium for higher recovery. This is the minimum price below which the factories cannot purchase the cane. However, some State Governments, *viz.* Uttar Pradesh, Bihar, Haryana and Punjab have fixed higher prices with the provision that the difference is to be met from State Government's funds.

About 50 per cent of the cane normally goes to the khandsari and gur units. The khandsari units are licensed by the State Governments and there is no control by the Central Government on them. Though there is no statutory minimum price for sugar cane in the case of khandsari units, two State Governments, *viz.* Uttar Pradesh and Andhra Pradesh have fixed Rs. 6/- and Rs. 7.10 respectively as the minimum price for cane for khandsari units in their States. In other States no price for khandsari has been fixed so far. Due to de-control and the large availability of sugar in the market, the sugar prices have settled at a lower level. There was an apprehension that due to the low price of sugar, some of the sugar factories might not start crushing. However due to the measures taken by the Government under the Sugar Undertakings (Taking Over of Management) Act, it has been ensured that almost all the sugar factories started crushing sugar cane by the normal dates.

As mentioned earlier, the khandsari units are not under the control of the Central Government and it is learnt that many of the khandsari units have not started functioning in spite of withdrawing the excise duty on khandsari. So far as gur is concerned, this is also under no control or licence. This is a small scale or cottage industry, and there is no control whatsoever on this. Inspite of that government had extended assistance by way of allowing unrestricted exports of gur with a cash subsidy of Rs. 10 per quintal on such exports, and permission for forward trading thereof, so that the prices may look up slightly.

Ultimately in view of the interlinking of the economics of the three sweetening agents, these sectors can derive sustained benefit only through ensuring the viability of the sugar industry. Government have taken some decisions towards the same by allowing export of sugar to the extent of 6.5 lakh tonnes during 1979, liberal export of molasses and a decision to create a buffer stock of sugar to the extent of 5 lakh tonnes. It is intended that the benefits of these measures should be reflected directly in the liquidation of arrears due to cane growers. In addition Government have extended assistance to the Government of Uttar Pradesh by way of a loan of Rs. 20 crores to assist the cooperative and public sector factories in the state in the payment of cane arrears.

So far as tobacco is concerned, the difficulties in marketing and fall in prices became apparent from the middle of last year. The main reason for depression in the market was that the production of VFC tobacco rose sharply from 95.7 million kgs in 1976-77 to 133.6 million kg. in 1977-78. The production of bidi tobacco also marked a substantial rise. To improve the situation, the government intervened in the market through the State Trading Corporation and the National Agricultural Cooperative Marketing Federation of India Ltd The NAFED was asked to purchased upto 25,000 tonnes of non-virginia tobacco,

[Shri Surjit Singh Barnala.]

specially bidi tobacco from the States of Gujarat, Maharashtra and Karnataka on government account. The STC was asked to buy about 15,000 tonnes of virginia tobacco as against 5,000 tonnes which they had planned to purchase as normal part of their commercial activities. The object was to provide marketing and price support in a situation of depressed tobacco prices. The Tobacco Board has introduced the Tobacco Leaf Purchase Voucher System in Andhra Pradesh and Karanataka to help the growers of virginia tobacco in obtaining timely payment for their tobacco. Various other measures such as regulating the production of virginia tobacco in Andhra Pradesh during 1978-79 season and improving the system of tobacco sales for the benefit of growers were also taken. These measures seem to have produced a good effect inasmuch as the index of tobacco prices (with 1970-71—100 as base) increased from the level of 135:6 in May, 1978 to 144.0 in January, 1979. In the first week of February the price has shown a decline and the index for 3rd February. 1979 was 139.6 Government is keeping a close watch on the situation.

Regarding cotton, the index numbers showed a decline during September-October 1978 and showed a recovery in November 1978. Thereafter, again the prices have shown a decline and the index as on 3rd February, 1979 was 162.6 as compared to 178.7 in February last year. The fall in prices of long and extra-long staple varieties is less but it is more in the case of medium staple varieties. The Government have taken a number of measures to ensure that prices are maintained at reasonable levels and the purchase of cotton is activated to the advantage of growers. Some of these measures are: relaxation in stock limits to be held by mills and traders. They can have larger stocks, they can purchase more in the market and they can compete with other buyes. Then the other thing is the removal of restrictions on intra-trad transactions. Then, enlargement of the role of the Cotton Corporation of India to include not only purchase for NTC but also commercial purchases for non NTC mills and buffer stocks, Permission to the Cotton Corporation of India and Gujarat State Cooperative Marketing Federation for export of 2 lakh bales of previous season's cotton which was not saleable in the domestic market, the lifting of the ban on export of Bengal Desi cotton, soft cotton waste and yellow pickings and the permission given for export uptil now of 70,000 bales of Bengal Desi cotton.

(vi) In addition to these exports, it has been decided to permit export of 1.5 lakh bales of staple cotton of specified varieties during the current cotton season through Apex Marketing Societies of the concerned cotton growing States and Cotton Corporation of India.

(vii) Imposition of import duty of Rs. 1.32 per kg. and a corresponding hike in excise duty in respect of viscose staple fibre.

(viii) Rescinding of the earlier order enjoining on the industry the compulsory use of minimum of 10 per cent of non-cotton fibres.

SHRI NATHU RAM MIRDHA (Nagaur): If you look at jute and other commodities, the whole benefit of stability goes to the middlemen. The farmer is looted in the initial stages.

SHRI SURJIT SINGH BARNALA: That is what has been stated by all the members and that is what I am replying to. These measures have been taken not just now but for the last two months. In some areas cotton has come into the market. In ome areas, it is now coming in the market. In some areas, it has just started.

Regarding potatoes also, similar measures have been taken. Some of the measures which have been taken

to arrest the fall in prices of potatoes are:

Exports of potatoes from India were permitted by the Government by various cooperative and other agencies on the basis of canalisation through NAFED. Thereafter, we tried to improve upon this and for encouraging exports still further, potato exports under OGL basis were allowed by Government with effect from 3rd February 1979. The Governments of Punjab and Haryana have sought assistance from NAFED and cooperative agencies of the States for the purchase of potatoes in the State and their movement outside. The Government of Uttar Pradesh also held discussions with the representatives of NOFED and State Marketing Federation for undertaking purchases, storage and sale of potatoes.

So, these are the measures which we are taking for stabilising the prices of these agricultural commodities.

श्रीमती अहिल्या पी० रांगणेकर (बम्बई उत्तर-मध्य) : माननीय महोदय, मुझे दुख होता है कि इस जवाब में कुछ नहीं है। क्योंकि बताया गया है कि हम यह स्ट्रैप्स ले रहे हैं, और यह भी बताया गया है कि प्राइसेज कम हो रही हैं। आपने काटन के लिये इतने कदम उठाये तो भी पिछली फरवरी में काटन की प्राइस 178 रु० थी जो आज 162.6 है। इसका मतलब यह है कि आपके कदम उठाने के बाद भी उनका प्रभाव नहीं हुआ और कीमत कम होती गई। मतलब यह हुआ कि आपके कदम गलत हैं, अन्यथा प्राइस गिरनी नहीं चाहिये थी। एक काम्प्लेसेन्सी है। अगर अभी भी आप कुछ कदम नहीं उठायेंगे तो करल इकोनामी में क्राइसिस होने वाली है।

काटन के बारे में अभी मुख्य मंत्रियों की मीटिंग दिल्ली में हुई थी। हमारे महाराष्ट में मोनोपली काटन प्राक्योरमेंट स्कीम रखी है जो सरकार ही खरीदती है ज्यादा भाव दे कर। इसलिये हमारे महाराष्ट में जो कपास पैदा करने वाले किसान हैं उनका फायदा हुआ। अभी चीफ मिनिस्टर्स ने आप से इजाजत मांगी है, जिसमें मेरा ख्याल है कि पंजाब प्रान्त भी शामिल है। तो आप इस तरह की इजाजत देने वाले हैं कि नहीं, इसका कोई जवाब आपने नहीं दिया। अगर आप मोनोपली काटन परचेज स्कीम जैसा कोई कदम उठायेंगे तो ही यह बच सकता है, नहीं तो आपने क्या किया है? मैन्युफैक्चरर्स को और मिल वालों को ही ज्यादा काटन रखने की सहूलियत दी है। इसके मायने यह है कि प्राइस से किसान को कोई ज्यादा फायदा होने वाला नहीं है। फायदा होने वाला है कपड़ा बनाने वाले मिलों को। आप देखिये कि इतने भाव से काटन खरीद लिया कि कपड़े का भाव बढ़ा है। इसमें फायदा मिल ओनर्स को है, कपास उत्पादन करने वाले किसान को फायदा नहीं होता है।

आपकी काटन कार्पोरेशन इसके बारे में कुछ नहीं कर रही है। इसलिये मोनोपली काटन पर्चेज स्कीम के बारे में पूरे हिन्दुस्तान को समझने के बारे में सोचना चाहिये। सब बातों में ऐसा ही है। आपकी नाफेड और एस० टी० सी० ने पर्चेज किया तो बहुत दिनों भाव गिरे रहे हैं। जो बढ़ा है वह 0.67 से ज्यादा नहीं बढ़ा है।

शूगर केन के बारे में भी आप शुगर केन मिल ओनर्स को सहूलियतें दे रहे हैं। हमारे महाराष्ट्र में सब को को-आपरेटिव्ज कहा जाता है, बड़े-बड़े को-आपरेटिव्ज हैं जिसमें चीफ मिनिस्टरज,एक्स-चीफ मिनिस्टर सब लोग लगे हुए हैं। चेयरमैन हैं, सब मिलों में जो शुगर केन की प्राइस देनी है, वह नहीं दी गई है। आपने जो कदम उठाये हैं, उससे कमर्शियल क्राप्स की कीमत घट रही है, इसको बढ़ाने के लिये कोई कदम उठाया नहीं है। इसके बारे में भी कोई न कोई संरक्षण इन लोगों को देना चाहिये, कुछ प्राइस बढ़ाकर देनी चाहिये, सब्सीडी देनी चाहिए, नहीं तो यह होने वाला नहीं है।

पुट्टैटो के बारे में आपने कहा कि कीमतें गिर रही हैं। यह एक्सपोर्ट का थोड़ा परमीशन देने से नहीं होना है। महाराष्ट्र में नासिक में प्याज वाले यह कहते हैं। मैं कहना चाहती हूं कि आपके नाफेड के अधिकारियों में बहुत करप्शन चलती है। वह जो खरीदते हैं, उसके सबूत हमारे पास हैं, एग्जैम्पल्स भी हैं। उन लोगों का बड़े-बड़े लोगों से रिश्ता है और उनका ही प्याज खरीदा जाता है। गरीब का नहीं खरीदा जाता है। करप्शन के बारे में ध्यान देना चाहिये। नहीं तो नाफेड का काम चलता रहता है। कई दिनों से वहां खरीद नहीं होती है और इसलिए किसान का भी नुकसान हो रहा है। अगर नाफेड की जांच नहीं करेंगे, करप्शन दूर नहीं करेंगे तो इसके बारे में भी कुछ होने वाला नहीं है।

मेरी यही बिनती है और यह प्रस्ताव इसीलिये लाया गया था कि आपको कुछ ठोस कदम इसके बारे में उठाने चाहियें, लेकिन आपने जो कदम हमेशा उठाये जाते हैं, वही उठाये हैं, कोई नई स्कीम आपकी तरफ से नहीं आई है। आपकी नाफेड और एस० टी० सी० क्या करते हैं, जब तक बीच का दलाल खरीद करता है, तब तक आपकी एस० टी० सी० और नाफेड वहां नहीं पहुंचते हैं। जब उनकी खरीद हो जाती है तब यह दोनों वहां पहुंचते हैं इसलिये जो नुकसान होता रहा है, वह आज भी हो रहा है। अभी काटन के बारे में क्या मिलके

[श्रीमती अहिल्या पी० रांगणेकर]

वाला है, यह मालूम नहीं। यह आपने नये साल कदम उठाया इसलिये पता नहीं लगा। पुटैट के बारे में भी कुछ पता नहीं लगा। नये बजट में जो सहूलियतें दी गई हैं, इससे कुछ होगा तो ठीक है, नहीं तो जो आपने कदम उठाये हैं, उनसे कुछ होने वाला नहीं है। आपको, गवर्नमेंट को उनको कुछ मदद देनी चाहिये प्राइस सपोर्ट करने के लिये ज्यादा मदद देनी चाहियें, अगर आप ऐसा नहीं करेंगे तो इससे हमारी इकानामी कम होने वाली है, यह ध्यान में रखना चाहिये और हमें लगता है कि किसान के नाम से बहुत-बहुत ऐलान होते हैं, इसके बावजूद किसानों के बारे में गवर्नमेंट आज भी कम्पलेसेंट है, कोई ठीक तरह से कदम नहीं उठाना चाहती है।

MR. CHARMAN: Mr. Vinayak Prasad Yadav has moved an amendment. He is not present in the House. I shall put his amendment to the vote of the House.

Amendment No. 2 was put and negatived.

MR. CHAIRMAN: The second amendment is in the name of Dr. Ramji Singh.

डा० रामजी सिंह: मैं विदड्रा करना चाहता हूं।

Amendment No. 3 was, by leave, withdrawn.

MR. CHAIRMAN: Mr. Yuvraj has moved an amendment. He is not here. I shall now put his amendment to the vote of the House.

Amendment No. 4 was put and negatived.

MR. CHAIRMAN: There is one more amendment moved by Dr. Ramji Singh.

डा० रामजी सिंह: मैं विदड्रा करना चाहता हूं।

Amendment No. 6 was, by leave, withdrawn.

सभापति महोदय: क्या माननीय सदस्या अपना प्रस्ताव वापस लेना चाहती हैं?

श्रीमती अहिल्या पी० रांगणेकर: पहले मंत्री महोदय बतायें कि वह क्या कदम उठाने वाले हैं।

श्री सुरजीत सिंह बरनाला: हाउस में इस बारे में बहुत बहस हो गई है और बहुत से मेम्बरों ने इसमें पार्टिसिपेट किया है। इस लिए मैं आनरेबल मेम्बर से रिक्वेस्ट करूंगा कि वह अपने प्रस्ताव को वापस ले लें।

श्री अहिल्या पी० रांगणेकर: मंत्री महोदय बतायें कि काटन की मोनोपली परचेज के बारे में कुछ करने जा रहे हैं।

श्री सुरजीत सिंह बरनाला: मैं ने पहले भी कुछ कह दिया है और अब कुछ और भी कह देता हूं।

माननीय सदस्या ने काटन के बारे में कहा है। हमने महाराष्ट्र में काटन का मोनोपली परचेज सिस्टम शुरू किया है। यह दो तीन साल से बंद था। हमने इसे फिर शुरू किया है। चूंकि वहां इनफ्रास्ट्रक्चर तैयार था, इसलिए इसे शुरू किया जा सका। पंजाब, हरियाणा और राजस्थान में भी मोनोपली परचेज की बात हुई है। लेकिन वे तैयारी नहीं कर सके, इसलिए इस साल इसे शुरू नहीं किया जा सका। मेरा ख्याल है कि अगर तैयारी हो जाये, तो अगले साल यह परचेज सिस्टम इन स्टेट्स में भी शुरू हो जायेगा। यह सिस्टम किसानों के फ़ायदे के लिए है। महाराष्ट्र में देखा गया है कि उन्हें ठीक प्राइस मिली है—कहीं कहीं बीस परसेंट ज्यादा मिली है सपोर्ट प्राइस से, जिससे उन्हें संतोष हुआ है। दूसरी स्टेट्स में भी ऐसा ही हो सकता है।

माननीय सदस्या ने कहा है कि मिल वालों को ज्यादा सुविधा मिल गई है। वह इस लिए नहीं मिली है कि मिल वाले ज्यादा स्टाक कर लें। अगर मिल वाले नहीं करेंगे, तो ट्रेडर करेंगे। किसान के पास से तो चला गया। अगर मिलें, ट्रेडर्ज, काटन कार्पोरेशन और मानोपली परचेज, ये कई एजेन्सीज मार्केट में आ जायें, तो किसान को दो चार रुपये का फ़ायदा हो जाता है यह इस लिए किया गया है, क्योंकि प्रोडक्शन इस दफ़ा कुछ ज्यादा हुआ है। प्रोडक्शन की फिगर्स के हिसाब से 76–77 में 58 लाख बेल्स था, पिछले साल 71 लाख हुआ और इस दफ़ा आशा है कि 74–75 लाख बेल्स के दरमियान प्रोडक्शन होगा। इसलिए थोड़ी बहुत दिक्कत आई है।

शुगर के बारे में आप ने कहा कि इस में भी सहूलियतें मिलों को दी हैं। मिल का चलना भी बहुत जरूरी है। मिल नहीं चलती है तो गन्ने वालों को पैसा नहीं मिलता है। गन्ने वालों को पैसा तभी मिलेगा जब मिल चलेगी। गन्ने वाले बेचारे मारे जाते हैं अगर मिल नहीं चलती है। कोशिश इस बात की की गई है कि जो एरियर्स ये गन्ने वालों के और वह एरियर्स बहुत ज्यादा इकट्ठे हो गए थे वह खत्म किए जा सकें और वह पैसे किसानों को मिलें। . .

16 P.M.

SHRI SURATH BAHADUR SHAH (Kheri): May I remind the Minister? Is the hon Minister aware of the fact

of this matter? Please excuse me. I do not want to interrupt the hon Member. This is for your information. Those mills that have always been known as good paymasters and regular payers have found excuses and are not paying the regular prices. For instance, take the Hindustan Sugar Mills at Gola Gokarnath. They are not paying the proper price. This is something which is now brewing up. They are detaining the money. They are not paying it. It never happened for the last 35—40 years, Madam. Now, under one pretext or the other they are withholding payment. The result is): कि किसान के लिए आप जो प्लीड कर रहे हैं, वह तो यों ही मर रहा है। अब समझ में नहीं आता कि समस्या का हल किस प्रकार हो।

श्री सुरजीत सिंह बरनाला : शुगर की प्राइसेज बहुत ज्यादा गिर जाने की वजह से यह सारी समस्या पैदा हुई और शुगर ज्यादा पैदा हो जाने के कारण ऐसा हुआ क्योंकि 65 लाख टन के करीब शुगर पैदा हो गई और भाव सवा दो के भी नीचे गिर गए हैं। इसलिए यह समस्या पैदा हुई है। जैसा आप बता रहे हैं कि कुछ ऐसी मिलें हैं कि जिनके पास पैसा होते हुए भी वह दे नहीं रही हैं, एरियर्स नहीं दे रही हैं तो उनके खिलाफ तो कार्यवाही की जायगी। उसी के लिए वह बिल आप से पास करवाया था कि उन के खिलाफ कार्यवाही की जा सके। आलरेडी कार्यवाही की जा चुकी है, नौ मिलें तो कब्जे में ले ली गई हैं। और भी जो ऐसी मिलें होंगी जिन के एरियर्स बढ़ जायेंगे वह कब्जे में ले ली जायेंगी। सरकार उन को ले लेगी।

प्याज के बारे में श्रीमती रांगनेकर जी ने ज़िक्र किया। नासिक के एरिया में प्याज बहुत ज्यादा होती है। प्याज भी इस दफा हम निर्यात कर रहे हैं और हम कोशिश यह कर रहे हैं कि आइन्दा के लिए कुछ एरियाज जो ऐसे हैं जहां प्याज ज्यादा होता है उन का प्रोडक्शन और बढ़ा कर एक्सपोर्ट के लिए ईयर मार्क उन को कर दिया जाय कि इन एरियाज से एक्सपोर्ट होता ही रहेगा फसल चाहे कैसी भी हो क्योंकि कई दफ़ा फसल बहुत अच्छी होती है, कई दफ़ा कम होती है, लेकिन अगर हम एक बार एक्सपोर्ट मार्केट से निकल जायं, एक साल एक्सपोर्ट न करें तो अगले साल हमारी मार्केट जाती रहती है। इसलिए हमारी कोशिश यह है कि कांस्टैंटली एक्सपोर्ट के लिए कुछ ऐसी एरियाज ईयर मार्क कर दिये जायं। जहां कि वह फसलें ज्यादा होती हैं, कहीं वेजीटेबल है, कहीं प्याज है, कहीं आलू है, वह अच्छे किस्म का वहां पैदा किया जाये जिस का कि एक्सपोर्ट मार्केट अवेलेबल है। इस बात का हमने ध्यान किया है कि एक्सपोर्ट मार्केट हम बाहर बनाएं और वह खो न जाय। प्याज के लिए हमारी खास तवज्जह है। प्याज की मांग इधर भी ज्यादा होती जा रही है। अब तो दाम कुछ बढ़े हैं। लेकिन पहले जब मार्केट में प्याज आई तो दाम गिर गए थे, तो हम ने काफी मात्रा में प्याज एक्सपोर्ट भी की। इसलिए हम कांस्टैंटली कोशिश करते रहे हैं कि किसानों की सुविधा के लिए जो भी कुछ हो सके वह किया जाय।

मैं आनरेबल मेम्बर से रिक्वेस्ट करूंगा कि वह इस को वापस ले लें।

श्रीमती अहिल्या पी. रांगनेकर : मैं वापस लेती हूं।

MR. CHAIRMAN: You wish to withdraw?

SHRIMATI AHILYA P. RANGNEKAR: Yes, Madam.

MR. CHAIRMAN: Does she have the permission of the House to withdraw the Resolution?

SOME HON MEMBERS: Yes.

The Resolution was, by leave, withdrawn.

16.06 hrs.

RESOLUTION *RE.* WAGE NEGOTIATIONS OF PUBLIC SECTOR UNDERTAKINGS

MR. CHAIRMAN: Now we go to the next resolution by Shri Robin sen.

SHRI DINEN BHATTACHARYA (Serampore): I have been authorised by Shri Robin Sen to move the resolution standing in his name.

I beg to move:

"This House expresses its grave concern at the non-implementation of the assurances given by the Government on 26 June 1978, to the central trade unions on the eve of all India strike of public sector employees which was organised on 28 June 1978 to the effect that the Bureau of Public Enterprises would not interfere in wage negotiations of public sector undertakings and the-